

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:5670

ANSWERED ON:10.05.2012

ADULTERATION OF PETROL AND DIESEL

Choudhary Shri Harish;Jaiswal Shri Gorakh Prasad ;Mahendrasinh Shri Chauhan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the number of cases of adulteration and under measuring of petrol, diesel and kerosene detected during each of the last three years State/UT-wise;
- (b) the steps being taken by the Government to stop illegal practices;
- (c) whether involvement of officers of oil companies have been noticed in such illegal practices;
- (d) if so, the number of cases in which such involvement have been detected alongwith the action taken against them; and
- (e) the steps being taken by the Government to review the working of officers of various oil companies?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

(a) & (b) : During last three years, 110 cases of adulteration and 2534 cases of under measurement of Petrol and Diesel were detected.

To check various irregularities/ malpractices like adulteration, diversion etc. of petroleum products, the Government has taken a number of initiatives viz. Automation of Retail Outlets, Third Party Certification of Retail outlets, Monitoring of movement of tank trucks etc.

Public Sector Oil Marketing Companies (OMCs) also undertake regular and surprise inspections of Retail Outlets and take action under Marketing Discipline Guidelines (MDG) / Dealership Agreements against those indulging in adulteration and malpractices.

Kerosene supplies to Kerosene dealers by OMCs is done only on Ex-MI (Marketing Installation) basis. The distribution of PDS Kerosene within the State to the ration card holders through ration shops/retailers is fully controlled by the State Government, and the State Civil Supplies Authorities carry out inspection of Kerosene dealers to ensure that the product uplifted is delivered to the fair price shops and to the intended beneficiaries.

(c) to (e): There is no established case where OMC officials were found conniving with Retail Outlet Dealers for them to indulge in adulteration / under-measurement of petrol and diesel. OMC employees are governed by the provisions of Conduct, Discipline and Appeal (CDA) Rules and OMCs can initiate action against the erring officials.